

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

R.P. No. 15 of 2016 in Appeal No. 196 of 2015

Dated: 5th December, 2017

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

BSES Rajdhani Power Ltd. & Anr.	Review Petitioner(s)/Appellant
Vs.		
Delhi Electricity Regulatory Commission&Ors.	Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Mr. Hasan Murtaza
Mr. Varaa Masood

Counsel for the Respondent(s) : Mr. Manoj Kumar Sharma
Mr. Pradeep Misra for R-1

ORDER

In this Review Petition, the Review petitioner is seeking relief to the effect that this Tribunal may please review the judgment No. 196 of 2015 dated 01.06.2016 and IA No. 335 of 2015, on the file of this Tribunal to the extent indicated in the present petition.

We have heard learned counsel, Shri Buddy A. Ranganadhan, appearing for the petitioner, for some time. During the course of the submission, the learned counsel submitted that the petitioner has filed Civil Appeal No. 32399/2016 on the file of the Supreme Court of India. The matter is pending for adjudication before the Supreme Court of India. Therefore, he submitted that the instant Review Petition filed by the Petitioner may kindly be disposed of reserving liberty to the petitioner to

redress the grievance before the Supreme Court of India where matter was pending for adjudication. All the contentions of the petitioner may kindly be left open.

The submission made by the learned counsel appearing for the review petitioner, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the review petitioner, as stated above, the instant petition filed by the petitioner, stands disposed of reserving liberty to the petitioner to redress his grievance before the Supreme Court of India in Civil Appeal No. 32399/2016. All the contentions urged by the petitioner are left open.

With these observations, the instant Review Petition No. 15 of 2016 in Appeal No. 196 of 2015, on the file of this Appellate Tribunal for Electricity, stands disposed of. Order accordingly.

(S.D. Dubey)
Technical Member

ss/vt

(Justice N.K. Patil)
Judicial Member